

FIR No. 435/2020  
PS Mayur Vihar  
U/s 31 Ex.Act  
State vs. Rakesh

04.09.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through VC

An application u/sec. 437 Cr.P.C. for the release of the accused Rakesh on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

BALWINDER  
SINGH

Digitally signed by  
BALWINDER SINGH  
Location: Delhi  
Date: 2020.09.04  
14:40:56 +0530

**(Balwinder Singh)**

**MM (East)/KKD/Delhi/04.09.2020**